

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34914/2013

(From the judgement and order dated 26/08/2013 in WP No.5542/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S PRAMOD TELECOM PVT. LTD.

Petitioner(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment, exemption from filing O.T. and prayer for interim relief and office report)

WITH SLP(C) NO. 35480 of 2013

(With prayer for interim relief and office report)

Date: 09/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Shanti Bhushan, Sr. Adv.
Mr. Pardeep Kant, Sr. Adv.
Mr. Rohit Kumar Singh, Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Sumeet Sharma, Adv.
Mr. Karthik Seth, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Mr. Shanti Bhushan, learned senior counsel for the petitioners submits that the High Court by the impugned order disposed of four writ petitions, one of the writ petitioners is the present petitioner. Of the remaining petitioners, M/s. Anmol Bakers (P) Ltd., aggrieved by the impugned order, filed a special leave petition being S.L.P. (C) No. 33861 of 2013 before this Court. The said special leave petition has been dismissed by this Court on 1.11.2013.

Mr. Shanti Bhushan, learned senior counsel for the petitioners submits that M/s. Anmol Bakers (P) Ltd. have filed a petition seeking review of the order dated 1.11.2013.

In the above circumstances, list these special leave petitions on 6.1.2014.

We record the submission of Mr. Shanti Bhushan that the petitioners shall write to the concerned authorities for deferring the issuance of recovery certificate but we are not passing any order in this regard.

